

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. No./394/93**  
**T.A. No.**

**DATE OF DECISION** September 21, 1993

Bijal Naja & Sava Chhagan Petitioner

Mr. B. B. Gogia Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr. B. R. Kyada Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. R. C. BHATT : JUDICIAL MEMBER

The Hon'ble Mr. M. R. KOLHATKAR : ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal? ✗

1. Bijal Naja,  
Aged about 32 years,  
Occ: Service,  
Add: Qtr. No. 35-M/G,  
Railway Colony,  
Wankaner,

2. Sava Chhagan,  
Aged about 37 years,  
Occ: Service,  
Add: Qtr. NO. 43/E-A,  
Railway Colony,  
Wankaner.

...Applicants

Advocate : Mr. B. B. Gogia

VERSUS

1. Union of India, owning & representing  
Western Railway, through :  
General Manager,  
Western Railway,  
Churchgate,  
Bombay.

2. Divisional Railway Manager,  
Western Railway,  
Kothi Compound,  
Rajkot.

...Respondents

Advocate : Mr. B. R. Kyada

ORAL ORDER

O.A./394/93

Date: 21/9/1993

Per : Hon'ble Shri R.C.Bhatt,  
Judicial Member.

Heard learned advocate in M.A. 401/93  
and also in O.A. 394/93. Mr. Gogia is present for the  
applicants and Mr. Kyada is present for the respondents.  
Learned advocate for the applicants does not press M.A. 401  
of 1993, hence, it is dismissed for want of prosecution and  
is disposed of.

2. The applicants do not press this matter further, but the learned advocate for the applicants submits that the respondents may consider to continue these two applicants in Loco Shed Carriage and Wagon Department instead of Diesel Shed, where they ~~are~~ are at present posted. Mr. Kyada, learned advocate for the respondents submits that respondents will consider this request of the applicants. The applicants are allowed to make such request/representation to the respondents within a week. The respondents to consider and decide this request/representation if received from the applicants as per the rules and may consider if they can be posted on the vacancies which may arise in future. The respondents may also allow the applicants to remain on sick leave, if such request is made by them and if their sick leave is in balance. ~~This~~ This O.A. is therefore, disposed of with above directions. No order as to costs.

M.R.Kolhatkar

M.R.Kolhatkar

(M.R.KOLHATKAR)  
Member (A)

R.C.Bhatt

(R.C.BHATT)  
Member (J)

SSH

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD.

Application No. 08/394/93 of 199  
Transfer Application No. \_\_\_\_\_ Old writ Pet. No. \_\_\_\_\_

C E R T I F I C A T E

Certified that no further action is required to be taken  
and the case is ift for consignment to the Record Room (Decided).

Dated : 5-10-93

Countersigned : Pranay 05-10-93

91 Section Officer/Court Officer 152

Sign. of the Dealing Assistant.

92  
5-10-93

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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NAMES OF THE PARTIES Shri Bijal Naja S.  
Seva Chhagan  
VERSUS

## VERSUS

21. Oct & Others.

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